

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-BA-25-2020**

Uche Joy Okafor

... Applicant

Versus

State of Goa & Anr.

... Respondents

Shri T. George John, Advocate for the Applicant.

Shri G. Nagvekar, Additional Public Prosecutor for the Respondents.

Coram:- DAMA SESHADRI NAIDU, J.**Date:- 7th September 2020****P.C. :**

The learned Additional Public Prosecutor has pointed out that the applicant has no valid travel documents. In fact, he has been already facing charges in Crime No.83/2016 about his forging and fabricating the travel documents including passport. Nevertheless, the applicant is said to have been granted bail in that case. In this context, I wanted to know the conditions the Trial Court imposed while granting the bail to the applicant in Crime No.83/2016.

2. For assisting the Court, in this regard, in providing the information, the learned Additional Public Prosecutor seeks time.

3. Post the matter tomorrow, i.e. on 08.09.2020.

DAMA SESHADRI NAIDU, J.

NH